

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 209 OF 2015 &  
IA NO. 346 OF 2015**

**Dated : 9<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Gujarat Urja Vikas Nigam Ltd. & Ors. ....Appellant (s)  
Versus  
Renew Wind Energy (Rajkot) Pvt. Ltd & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Anushree Bardhan  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Ms. Suparna Srivastava with  
Mr. S.R. Pandey (Rep.) for R.1  
  
Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Kumar Mihir for R.1 & 2

**ORDER**

Learned counsel for the appellant states that rejoinder is not necessary in this matter. Written submissions filed by learned counsel for the appellant are taken on record. Learned counsel for Respondent Nos. 1 and 2 seeks two weeks time to file written submissions. He may file the same on or before 24.02.2016 after serving copy on the other side.

List the matter for hearing on **16.03.2016**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/dk